

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 05.03.2024 After Court -I Hearings

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/492/2024, IA (IBC)/494/2024, IA (IBC)/373/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA (IBC)/492/2024**

**Present:** Ld. Counsel Ms. Niharika Agarwal for the Applicant.

Ld. Counsel Mr. Srikanth Rathi for the Resolution Professional.

Issue notice to the Respondents by registered/speed post and through e-mail and counter be filed within 14 days. **Matter is adjourned to 16.04.2024** for filing proof of service and counter. In the meanwhile, rejoinder, if any, may be filed.

**IA (IBC)/494/2024**

**Present:** Ld. Counsel Ms. Niharika Agarwal for the Applicant.

Ld. Counsel Mr. Srikanth Rathi for the Resolution Professional.

Issue notice to the Respondents by registered/speed post and through e-mail and counter be filed within 14 days. **Matter is adjourned to 16.04.2024** for filing proof of service and counter. In the meanwhile, rejoinder, if any, may be filed.

Contd..

(2)

**IA (IBC)/373/2024**

**Present:** Ld. PCS Ms. Devangi for the Applicant.

Ld. Counsel Mr. Srikanth Rathi for the Respondents No.1 &2.

Ld. Counsel Mr. Paresh Taing for the Respondents No. 3 &4.

Counters of all the Respondents are filed. Rejoinder if any, may be filed. **Matter is adjourned to 16.04.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**